

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 96(ND)/2014  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY: M/s. Avigo PE Investments Ltd.  
Vs  
Tecpro Engineers Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of  
the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Ashya Kumar	ADVOCATE	PETITIONER	Ashya Kumar
2	Richa Shrivastava	—	—	Richa

**ORDER**

Notice of the Application.

Mr. Sharma, learned Counsel representing Respondent No. 1 states that a copy of the application has been received and he wants some time to file reply. Let reply be filed within a week with a copy in advance to the counsel for the Applicant-Petitioner.

List for arguments on 19<sup>th</sup> May, 2017.

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

(R.VARADHARAJAN)  
MEMBER(JUDICIAL)